

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3
ORDER DATED 31-1-2005.

M.A. 979/04 for
appropriate order. Copy
Served.

(Disposed of matter)

Branch

MS
28/1/05

Free copy of order dt. 31/1/05
issued to the counsel for
both sides.

Sh
11/2/05
50

MS
1/2/05

This O.A. No.1145/02 was disposed of on 17-07-2004 with direction to the Respondents to give a fresh consideration to the grievances of the Applicant. While over-ruling the objection of the Respondents, this Tribunal called upon the Respondents to give a fresh consideration to the grievances of the Applicant No.2 (Satyaranjan Sahoo) pertaining to the claim for a compassionate appointment. Since the Respondents again rejected the claim of the Applicant (to provide him a compassionate appointment) the Applicants have filed the present M.A. No.979/2004. By filing the present M.A. No.979/04, the Applicants have prayed to quash the fresh rejection order dated 19/23-11-2004 and for issuance of further direction to the Respondents to provide a compassionate appointment in favour of the Applicant No.2. Such a prayer is not available to be granted in a Misc. application filed in a disposed of O.A. Accordingly, Misc. Application No.979/04 is hereby disposed of being not maintainable, after hearing learned counsel for the Applicant and MR. B. N. Udgata, learned ASC; on whom a copy of this M.A. has already been served. However, liberty is hereby granted to the Applicants to work out their remedy by filing an OA, if so advised.

JUDICIAL MEMBER